

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 202  
IB-278/ND/2020**

**IN THE MATTER OF:**

**M/s. Montage Enterprises Pvt. Ltd**

**...PETITIONER**

**Vs.**

**M/s. Vita Sana Foods Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 05.02.2020**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**For the Petitioner/Op.-Creditor/F.C. :Ms. Nishtha Sharma  
and Mr. Sujeet Gupta,  
Advocates**

**For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the counsel for the operational-creditor. Counsel for the operational-creditor has submitted that the matter has been settled outside the Tribunal. She is directed to move necessary application in the matter to enable the Tribunal to consider the matter further. Post the matter to 24.02.2020.

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**(P.S.N. Prasad)  
Member (J)**